CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

29.05.2014

<u>CP 291/00014/2014 (OA No. 437/2010) with MA</u> 291/00251/2014

Mr. C.B. Sharma, Counsel for applicant.

Mr. Mukesh Agarwal, Counsel for respondents.

Heard learned counsel for the parties.

The CP as well as MA are disposed of by a separate order.

M. Nagarajan))

Member (J)

(Anil Kumar) Member (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CONTEMPT PETIION NO. 291/00014/2014 IN ORIGINAL APPLICATION No. 437/2010 WITH MISC. APPLICATION NO. 291/00251/2014

DATE OF ORDER: 29.05.2014

CORAM:

HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER HON'BLE MR. M. NAGARAJAN, JUDICIAL MEMBER

Jai Kishan Nagar son of Shri Bhanwar Lal Nagar, aged about 42 years, resident of 41, Tilak Nagar Colony, Jhalawar and presently working as Postal Assistant, Kota Postal Division, Kota.

... Applicant

(By Advocate: Mr. C.B. Sharma)

Versus

- 1. Ms. P. Gopinath, Secretary to the Government of India, Department of Posts, Ministry of Communication, Dak Bhawan, New Delhi.
- 2. Shri D.P.S. Chauhan, Chief Postmaster General, Rajasthan Circle, Jaipur.
- 3. Shri Jitendra Kumar Gupta, Postmaster General, Rajasthan Southern Region, Ajmer.
- 4. Shri N.D. Prajapat, Senior Superintendent of Post Offices, Kota Postal Division, Kota.

... Respondents

(By Advocate: Mr. Mukesh Agarwal)

ORDER (ORAL)

The present Contempt Petition has been filed by the applicant for the non compliance of the order dated 05.07.2012 passed in OA No. 437/2010. Para 8 of the order is quoted below:-

"8. Consequently, the OA deserves to be allowed and the respondents are directed to allow pay of Rs.11010/with grade pay of Rs.2800/- w.e.f. 1.7.2008 as per the revised option given by the applicant vide Ann. A8. The respondents are also directed to refund the recovery of Rs.5207/- which has already been made from the applicant. The applicant, as per revised option, is also

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entitled for arrears on account of revised pay and allowances after the recommendation of the Sixth Pay Commission, with all consequential benefits."

2. The learned counsel for the respondents submitted a copy of the letter No. B-285/CAT/437 dated 25.05.2014 from Sr. Superintendent of Post Offices, Kota Division, Kota addressed to Shri Mukesh Agarwal, Advocate, SCGSC, Jaipur. Alongwith this letter another Memo No. B-285/CAT/437 dated 15.05.2014 was issued by Sr. Superintendent of Post Offices, Kota Division. Para Nos. 2 & 3 of this Memo are quoted below:-

Accordingly Sh. Jaikishan Nagar the then P.A. Jhalawar H.O., now SPM Chaumehla is allowed to fix/draw his pay at Rs.11010/- with Grade Pay Rs.2800/- = Rs.13810 with effect from 01.07.2008 as per his revised option dated 27.08.2010.

Further the amount Rs.5207/- which was recovered from him, is ordered to be refunded to him."

- 3. Vide this Memo, it has been informed that the pay of Shri Jaikishan Nagar, the then PA Jhalawar H.O. now SPM Chaumehla is allowed to be fixed/draw at Rs.11010 with grade Pay Rs.2800/- = Rs.13,810/- w.e.f. 01.07.2008 as per his revised option dated 27.08.2010. It has also been informed that the amount of Rs.5207/- which was recovered from him, is ordered to be refunded to him.
- 4. In the letter dated 25.05.2014, it has been informed that the applicant was not satisfied with the calculation and arrears and he has submitted his own calculation sheet and has demanded to pay him amount as per his calculation and requested to get it assessed from Account and Audit, Jaipur. It has also been informed that the

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office of the Senior Superintendent of Post Offices have submitted both calculation sheet to the Director Postal Accounts Jaipur, prepared by Postmaster Jhalawar and Jaikishan Nagar (applicant) with copy of decision of the CAT for checking and correction, if any.

- 5. Thus the learned counsel for the respondents submitted that the respondents have duly complied with the order of the Central Administrative Tribunal.
- 6. The learned counsel for the applicant submitted that nothing has been paid to the applicant nor a copy of the letter dated 25.05.2014 & Memo dated 15.05.2014 have been given to the learned counsel for the applicant or to the applicant.
- 7. From the perusal of the letter dated 25.05.2014 and Memo dated 15.05.2014, we are satisfied that substantial compliance has been made by the respondents of the order dated 05.07.2012 passed in OA No. 437/2010.
- 8. The Senior Standing Counsel, Mr. Mukesh Agarwal, is directed to furnish a copy of the letter dated 25.05.2014 and Memo dated 15.05.2014 alongwith its Annexures to the learned counsel for the applicant. The respondents are further directed that if payment of arrear has not been made, then it may be made within a period of 15 days. The applicant is at liberty to seek redressal of his grievances before the appropriate forum if he is aggrieved with the calculation of arrears or fixation of his pay.

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- 9. In view of the above, the present Contempt Petition does not survive and it is dismissed accordingly. Notices issued to the respondents are hereby discharged.
- 10. In view of the order passed in the Contempt Petition, Misc. Application 291/00251/2014 for granting three months' time to file reply of the Contempt Petition does not survive for consideration and is disposed of accordingly.

「たいかん (M. NAGARAJAN) MEMBER (J)

(ANIL KUMAR) MEMBER (A)

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